

08.580/01

Order dt. 07.10.2002

- 1) For hearing.  
 2) M.A. 644/02 for consideration, copy not served.

By Bench  
5/9/02

- 1) For hearing.  
 2) M.A. 644/02 for consideration, copy served.

By Bench  
12/9/02

- 1) For hearing.  
 2) M.A. 644/02 for consideration, copy served.

By Bench  
4/10/02

copy of order dt. 7-10-02  
 issued to ~~all~~ parties  
 by ~~both~~ counsel, ~~by post~~.

By S.O. 23/10/02

During pendency of the Disciplinary Proceeding, the Applicant approached this Tribunal by filing this Original Application No. 580/01 under Section 19 of the Administrative Tribunal Act, 1985 and obtained an interim order on 05.12.2001 not to pass any final orders, without leave of the Court in the Disciplinary Proceedings in question.

By filing M.A. No. 644/02, the Respondents have sought permission to complete the impugned Disciplinary Proceedings.

At this stage, the Advocate for the Applicant prays for withdrawal of this Original Application.

Having heard the Counsel for the Applicant and Shri A.K. Bose, learned Senior Standing Counsel appearing for the Respondents, this Original Application No. 580/01 is disposed of having been withdrawn and, as a consequence, the M.A. No. 644/02 filed by the Respondents also stand disposed-of.

Send copies of this order to both the parties and also to the Counsels of both the parties.

(B. N. S. 01/10/02)  
 NICE CHAIRMAN

(M. R. MOHANTY 07.10.02)  
 MEMBER (JUDICIAL)